

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

LOK SABHA

**UNSTARRED QUESTION NO. 1336.
TO BE ANSWERED ON MONDAY, THE 7TH DECEMBER, 2015.**

IPR POLICY

**1336. SHRI JOSE K. MANI:
SHRI M.K. RAGHAVAN:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government proposes to announce a national Intellectual Property Rights (IPR) Policy;
- (b) if so, the details thereof;
- (c) whether new IPR Policy will help the country to retain its patent rights on several issues which are now being held by foreign entities; and
- (d) if so, the details thereof?

ANSWER

**वाणिज्य एवं उद्योग राज्यमंत्री (स्वतंत्र प्रभार)(श्रीमती निर्मला सीतारमण)
THE MINISTER OF STATE (INDEPENDENT CHARGE)
OF THE MINISTRY OF COMMERCE & INDUSTRY
(SHRIMATI NIRMALA SITHARAMAN)**

- (a) & (b):** An all-encompassing IPR Policy will promote a holistic and conducive ecosystem to catalyse the full potential of intellectual property for India's economic growth and socio-cultural development, while protecting public interest. This policy shall weave in the strengths of the Government, research and development organizations, educational institutions, corporate entities including MSMEs, start-ups and other stakeholders in the creation of an innovation-conducive environment. It will complement the strengths of our substantive laws with transparent, predictable and efficient administrative and procedural mechanisms as also well informed adjudicatory structure.
- (c) & (d):** Patent Rights are granted to the inventors for inventions patentable under the Patents Act, 1970 irrespective of the nationality of inventors. The Policy will aim to provide an assurance to the domestic, as well as foreign investors, of existence of a stable IPR regime in the country.
